

इसके अतिरिक्त राज्य को राष्ट्रीय स्तर की संस्थाओं की विश्व बैंक की सहायता-प्राप्त परियोजनाओं से भी लाभ होगा।

विश्व बैंक से प्राप्त उधार/ऋण की राशि का उपयोग अलग-अलग परियोजनाओं के लिए परस्पर समत समय सारणी के अनुसार किया जाता है और सारी रकम परियोजना की अन्तिम तारीख तक खर्च की जानी होती है।

सरकार ने विश्व बैंक की सहायता-प्राप्त परियोजनाओं के क्रियान्वयन की गति में सुधार लाने और उनको प्रगति की निष्पत्ति से समीक्षा करने और उसका परिवीक्षण करने के उद्देश्य से राज्य स्तर पर मुख्य सचिवों की अध्यक्षता में और केन्द्रीय स्तर पर प्रशासनिक मंत्रालयों/ विभागों के सचिवों की अध्यक्षता में समीक्षा समितियों की स्थापना की है।

Statement Correcting Reply to the Unstarred Question No. 770 dt. 20-2-1981 regarding Loans from Banks to Scheduled Castes and Scheduled Tribes.

In reply to Unstarred Question No. 770 regarding Loans from Banks to Scheduled Castes and Scheduled Tribes, a statistical error had crept in the second sentence in reply to part (b) and (c) of the question. The second sentence may now be read as "At the end of December, 1979 the advances to Scheduled Castes/Tribes aggregated to Rs. 250 crores in 15.90 lac borrowal accounts forming 4.1 per cent of the total advances under priority sectors", instead of "34 per cent of the total advances under priority sectors", as mentioned therein. The error is regretted.

The corrigendum could not be issued earlier as the error was noticed recently while scrutinising the figures

furnished by Reserve Bank of India in this regard. As soon as the same was noticed, the same is being laid on the table of the House.

Authenticated
Sd/-

(MAGANBHAI BAROT)

DEPUTY MINISTER (FINANCE)

12.00 hrs.

RE. RESIGNATION BY SHRI VIDYA CHARAN SHUKLA FROM THE COUNCIL OF MINISTERS

DR. SUBRAMANIAM SWAMY (Bombay North East): Mr. Speaker, Sir, under Direction No. 2, I would like to draw your attention to one important matter.

There is no need of having Calling Attention Motion on a matter which, in my opinion, is not of such a high priority. There are other issues which are of importance today.

MR. SPEAKER: You can give me a motion on that. I will consider it. You can give one more on this (Interruptions).

DR. SUBRAMANIAM SWAMY: Sir, one more point. As per Rule 389 you are to protect the dignity of this House, the status of this House and so on. When during the Parliament Session a Minister is removed, then we would like to know the reasons for it. If it is done in the normal course of a Cabinet reshuffle, we do not mind it. On the previous occasion also....

MR. SPEAKER: Have you read the rules?

DR. SUBRAMANIAM SWAMY: Sir, I will give the precedent. When Mr. Mohan Dharia was asked to resign during the Parliament Session, he made a statement in the House why he was asked to resign. Today also something like that should be done. (Interruptions)

MR. SPEAKER: No, no.